

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 316
(IB)-142/ND/2023
IA- 2923/2024, IA- 2994/2024

IN THE MATTER OF:

Prama Hikvision India Pvt. Ltd.

... **Appellant/Petitioner**

Versus

PMS-COM-PRO (India) Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 10.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2923/2024: For the reasons stated therein, **the IA is allowed** and the consent of the IP to act as IRP is kept on record, subject to all just exceptions.

IA-2994/2024: For the reasons stated therein, **the IA is allowed** and the report regarding list of Creditors and constitution of CoC are kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)